

(2024) 11 MAN CK 0093

Manipur High Court (Imphal)

Case No: Miscellaneous Case (Revision Petition (CRP Art. 227)) No. 82 Of 2024, Revision Petition (CRP Art. 227) No. 53 Of 2019

Chief Engineer Cum Empowered
Officer & Anr.

APPELLANT

Vs

Thokchom Prafulla Singh

RESPONDENT

Date of Decision: Nov. 29, 2024

Hon'ble Judges: Ahanthem Bimol Singh, J

Bench: Single Bench

Advocate: Romendro Sharma

Judgement

Ahanthem Bimol Singh, J

Heard Mr. Romendro Sharma, learned counsel appearing for the petitioners/applicants.

Issue notice in the connected impleadment application, returnable within four weeks.

Applicants are to take steps for service of notice upon the respondent by way of speed post service.

Steps should be taken within one week and the applicants are to file an affidavit showing proof of service of such notice.

List these cases again on 14-01-2025.